

RAJYA SABHA

Friday, the 8th March, 1963/ *I Ith*
Phalguna, 1884 (Saka)

The House met at eleven of the Clock, MR.
CHAIRMAN in the Chair.

EXPRESSION OF REGRET FOR CERTAIN VERBAL EXCHANGES DURING DEBATE

SHRI DAHYABHAI V. PATEL: (Gujarat);
Sir, before you commence the proceedings of
the House will you kindly allow me to express
how sorry we feel for yesterday's exchange of
words by two Members of the House? That
was rather undignified and such a thing has
never happened in this House. I hope other
Members also will express their regret to you
and to the House.

MR. CHAIRMAN: That is all right. I hope
it will not happen again.

SHRI FARIDUL HAQ ANSARI (Uttar
Pradesh): I also associate myself with my
hon. friend. Whatever happened yesterday
happened in the heat of temper and my friend,
Mr. Bhuipesh Gupta, probably realises it. I
told him that I could have accused him in
very high-flown Urdu and he told me that he
would not have minded. Probably now he is
in a chastened mood. I am sorry for whatever
happened yesterday, Sir.

SHRI BHUPESH GUPTA (West Bengal) : I
should have thought the matter had ended
after you expunged these things. As you will
quite well remember, I never used any un-
parliamentary or undignified language. I was
trying to introduce some humour, as far as the
hon. Member was concerned. Then he used an
unparliamentary expression which you were
pleased to delete. I used certain expressions
which men of common clay like us use, and
that also you have deleted. It is unfortunate.
Anyway I can tell you that the dignity

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of the House has to be maintained and those
who break the dignity, first they are to be
accused because if it is broken, naturally other
things follow. Therefore, Sir, I share your
desire to maintain parliamentary decorum and
I hope it will be reciprocated by us all and if it
is not, then naturally we shall have to decide
our course in this matter.

MR. CHAIRMAN: Thank you.

REPORT OF THE JOINT COMMIT- TEE OF HOUSES ON THE CONSTI- TUTION (FIFTEENTH AMEND- MENT) BILL, 1962

SHRI P. N. SAPRU (Uttar Pradesh): Sir, I
beg to lay on the Table a copy of the Report
of the Joint Committee of the Houses on the
Bill further to amend the Constitution of
India.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF HOUSES ON THE CONSTITUTION (FIFTEENTH AMENDMENT) BILL, 1962

SHRI P. N. SAPRU (Uttar Pradesh): Sir, I
also beg to lay on the Table a copy of the
evidence tendered before the Joint Committee
of the Houses on the Bill further to amend the
Constitution of India.

SEVENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE, (1962-63)

SHRI R. P. N. SINHA (Bihar): Sir, I beg to
lay on the Table a copy of the Seventh Report
of the Public Accounts Committee (1962-63)
on Statutory Corporations, etc.—Audit Report
(Civil), 1962—Chapters VIII and IX.